

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2591
ANSWERED ON:11.03.2011
CORRUPTION IN DRT
Vijayan Shri A.K.S.

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has received any complaints regarding malpractices/corruption on the part of recovery officers of Debt Recovery Tribunals (DRT) in the country; and

(b) if so, the details thereof and the action taken/being taken thereon during the last three years, DRT-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a): Yes, Sir.

(b): The Central Government has established 33 Debts Recovery Tribunals (DRTs) and 5 Debts Recovery Appellate Tribunals (DRATs) all over the country under the provisions of the Recovery of Debts due to Banks and Financial Institutions Act, 1993 for expeditious adjudication and speedy recovery of debts due to banks and financial institutions and matters connected therewith. The Act stipulates that the Central Government shall provide the DRTs with one or more Recovery Officers (ROs) for recovery of debts due to banks and financial institutions.

As the post of RO is sensitive in nature involving recovery of bad debts from defaulters and unwilling debtors, several complaints are received on regular basis against one or the other officer of a DRT including RO. While some complaints are frivolous and rejected, serious complaints of any kind are thoroughly looked into and disciplinary action is taken wherever necessary.